

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:859  
ANSWERED ON:13.07.2004  
UNION CARBIDE CASE BHOPAL  
Kamat Shri Gurudas

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

- (a) the period fixed to clean contaminated garbage in Bhopal after Union Carbide explosion;
- (b) whether the clean up operation of the contaminated garbage has not been done;
- (c) the steps taken by the Government for speedily clean up of the garbage;
- (d) the present status of the Union Carbide case, Bhopal;
- (e) whether the compensation fund set up for the victims of Union Carbide has been exhausted and the victims have been paid off;
- (f) if not, the details of the fund ever revamped and the current balance in the account; and
- (g) the long term measures taken by the Government for economic and social rehabilitation of the survivors of Union Carbide disaster ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS(SHRI K. RAHMAN KHAN)

- (a) No definite period was fixed.
- (b) Yes, Sir.
- (c) The Government had asked M/s Engineers India Limited to submit a project report and cost estimates to remove the toxic waste lying in and around the Union Carbide factory, Bhopal. It has submitted Technical Proposal on which the State Government is being consulted for taking further action.
- (d) The criminal case trial is going on in the Court of Chief Judicial Magistrate Bhopal. The trial of nine accused persons is in advance stage and till date, 125 witnesses have been examined. Next hearing dates are from 19 to 21 July, 2004 for examination of all remaining witnesses.
- (e) On the directions of the Supreme Court the compensation amount paid by Union Carbide has been kept in Reserve Bank of India. All original claims have been disposed of and compensation disbursed. The amount has not been exhausted.
- (f) As per information provided by the Reserve Bank of India a sum of about Rs. 601crores is balance amount available in the fund as on 7th July,2004.
- (g) An Action Plan for the medical, economic, social and environmental rehabilitation of gas victims submitted by the State Government of Madhya Pradesh was approved. This was implemented from 1990 to 1999 by the State Government with final outlay of Rs.258 crores. Under the economic rehabilitation plan a training complex, 42 work sheds and 152 industrial sheds have been constructed for providing training and starting self employment enterprises. Under the social rehabilitation plan 2486 houses were constructed for gas victims and allotted, five primary and six middle schools were constructed.